

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

(19)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/677/(IB)/2017
NAME OF THE PETITIONER(S) : INDIAN BANK (ASSET RECOVERY MANAGEMENT BRANCH)
NAME OF THE RESPONDENT(S) : CONSOLIDATED CONSTRUCTION CONSORTIUM LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	INDIAN BANK.	Adv Ashok	Ashok
2.	S. KARTHIKEI BALAN	ADVOCATE	S. Kartikeyan
		COUNSEL FOR RESPONDENT	
3.	V. Kamala Kumar A. Celine (Indial Law Advocates)	Counsel for applicant - (SBI)	Kamala V. A. Celine

CP/677/IB/2017

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor submitted that it is not possible to make compliance with the order dated 06.12.2017 for the reasons that the parties were engaged in negotiation; that failed. Therefore, he prayed for more time to file reply. At request, time is enlarged with the direction to file the reply on next date of hearing.

Counsel appearing for the Lead Consortium of Lenders i.e., State Bank of India has filed one Application for intervention in CP/677/IB/2017; copy of which is given to the Counsel for the Financial Creditor with the direction to file counter by next date of hearing. Matter is posted for arguments in the Intervener's application. Put up on **22.12.2017 at 10.30 A.M.**

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MEMBER (JUDICIAL)

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